

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 832/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Rajendra Bhalla Sole Prop. Of Steel Enterprise  
V/s.  
Essar Projects (India) Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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28.	Dhwani Shah ifb Cyril Amarchand Mangaldas	Adv for Respondent	
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28.	Harid Memon	Adv. for Petitioner	
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ORDER

TCP No. 832/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner appearing has informed that the Applicant have not filed the Bank Certificate as well as the statement of accounts as envisaged under section 9 of the IB Code. The Petitioner is hereby directed to file the same within two weeks hereof.

List this matter on 29.09.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)